



Government of Jammu and Kashmir
Civil Secretariat: Home Department

Notification
Srinagar, the 8th August, 2018

SRO 338 - In pursuance of section 6 of the Delhi Special Police Establishment Act, 1946 (Act No. 25 of 1946), the Government of Jammu and Kashmir hereby accords consent, to the extension of powers and jurisdiction of the members of Delhi Special Police Establishment in the whole of the State of Jammu and Kashmir, to investigate and inquire into the offences and attempts, abetments and conspiracies in relation to or in connection with the offences in the below mentioned FIRs and in other offences committed in the course of same transaction(s) or arising out of the same facts:-

1. **Case FIR No. 11/2018 P/S VOJ under section 5 (2) P.C.Act Svt.2006 r/w section 3/25 Arms Act.**
2. **Case FIR No. 18/2018 P/S VOK under section 5 (2) P.C.Act Svt.2006, 120-B RPC and section 3/25 Arms Act.**

By Order of the Government of Jammu and Kashmir.

Sd/-

(R.K.Goyal) IAS

Principal Secretary to Government
Home Department

Dated: 08 .08.2018

o: Home/AR/151/2017

copy to the:-

1. Secretary, Government of India, Ministry of Home Affairs, New Delhi.
2. Secretary, Government of India, Department of Personnel and Trainings, Ministry of Personnel, Public Grievances and Pensions alongwith a copy of Self Contained Note in proforma specified for the purpose.
3. Director, Central Bureau of Investigation, CGO, Complex, Lodhi Road, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c).
7. Director Vigilance Organization, J&K.
8. Additional Director General of Police, ATS & SOG, Rajasthan, Jaipur.
9. OSD to Hon'ble Advisor (K).
10. Private Secretary to Chief Secretary.
11. Private Secretary to Principal Secretary to Government, Home Department.
12. Office/Record file.

(Shakeel Ur Rehman) KAS

Special Secretary to the Government